RAJYA SABHA

institutions. A draft legislation in pursuance of the above Amendment is under preparation and is expected to be ready for introduction during current session of Parliament.

Implementation of non-conventional energy Projects

*13 SHRI M.V. MYSURA REDDY: Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether funds are sanctioned to the Nodal Agency of the State for implementation of non-conventional energy projects under V.E.S.P (Village Energy Security Programme) after ensuring a certification from concerned Electricity Board that these villages are not covered under Rajiv Jyothi Electricity Programme;

(b) if so, how many project have been sanctioned in the country and whether certification is ensured; and

(c) the amount allocated under Rajiv Jyothi Electricity Programme for State Electricity Boards?

THE MINISTER OF STATE OF THE MINISRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI VILAS MUTTEMWAR): (a) Under Village Energy Security Programme (VESP) funds are sanctioned to the implementing agencies like, State Forest Departments, District Rural Development Agencies (DRDAs)/Zila Parishads and Non-Governmental Organisations (NGOs) for setting up test projects in remote and unelectrified villages / hamlets, only after receiving the certificate from the concerned State Electricity Board that these villages/hamlets will not be electrified through conventional means in the near future.

(b) So far 84 test projects have been sanctioned in 12 States in the country, for which required certificates have been obtained from the concerned Statp flectricity Boards through the State Nodal Agencies.

(c) Under the Rajiv Gandhi Grameen Vidhyutikaran Yojna (RGGVY) being implemented by Ministry of Power, an outlay of Rs. 5,000 crores has been approved as capital subsidy for implementation of Phase-I during 10th Plan period. Funds released in instalments to the State commensurate with the progress reported against the sanctioned projects.

180